to a matter of 122 urgent public importance

(i) Notification G.S.R. No. 354 (E), dated the 20th July, 1973, together with an Explanatory Memorandum I hereon.

(ii) Notification G.S.R. Nos. 360(E), to 362(E), dated the 24th July, 1973, together with an Explanatory Memorandum thereon. [Plated in Library. See No. LT-5371/73 for (i) and (ii).]

1. Notification under the Finance (No. 2) Act, 1971.

II. Ministry of Finance (Department of Revenue and Insurance) Notifications.

SHRIMATI SUSHILA ROHATGI: Sir, also beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Re venue and Insurance), Notification G. S. R. No. 747, dated the 21st July, 1973, under section 51 of the Finance (No. 2) Ad. 1971. [Placed in Library. *See* No. LT-5288/73).

II. A copy each (in English and Hindi) of the following Notifications of the Minisi rv of Finance (Department of Revenue and Insurance):

(i) Notification G.S.R. No. 884(E), dated the 28th May, 1973. [Placed in Library. Sec No. IT-5376/73.]

(ii) Notification G.S.R. No. 699, dated the 7th July, 1973, together with an Explanatory Memorandum thereon.

(Hi) Notification G.S.R. No. 726, dated the 14th July, 1973, together with an Explanatory Memorandum thereon.

 (iv) Notification G.S.R. No. 355(E).
dated the 20th July, 1973, together with an Explanatory Memorandum
(hereon

[Placed in Library. See No. LT-5287/73 for (ii) to (iv).]

(v) Notifications G.S.R. Nos. 856(E) and 357(E), dated the 21st July, 1973, together with an Explanatory Memo randum thereon.

(vi) Notification G.S.R. No. 359(E), dated the 24th July, 1973, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LI-5395/73 for (\) and (vi).]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of Strike by the Loco Running Staff of the Railways

MR. CHAIRMAN: Mr. Subramania Mcnon.

SHRI NAWAL KISHORE (Uttar Pradesh): Sir. about this Calling Attention Motion, I gave the same kind of Calling Attention Motion on the 3rd and Mr. Banarsi Das also signed it. 1 got the information that it had not been admitted, thai it was rejected. Now. I lind that It lias been taken up. I am quite happy. But I do not understand why a subject of [his importance is first rejected and then il is accepted.

MR, CHAIRMAN: I will tell you. On the day when the Calling Attention Notice was given, a statement was going to be made: by the Railway Minister, and it was then made by him. Then clarifications were given by the Railway Minister. Then the situation so developed that I found it necessary that there should be a Calling Attention Motion on this question.

MIRI C. D. PANDE (Uttar Pradesh); 1 inn you gajVe permission?

MR. CHAIRMAN: Yes. I keep on w.aching how tile situation develops from time to time because I have got to decide the point of priority for each Calling Attention Motion.

SHRI NIREN GHOSH (West Bengal): In fact, there should have been a three or four-hour discussion on this.

SHRI NAWAL KISHORE: Whenever I give notice, it is...

MR. CHAIRMAN: I do not care for the names, I care for the subject.

Ami that is the reason why you find your name cm this. If you object to that, that is a different question.

SHRI K. P. SUBRAMANIA MENON (Kerala); Sir, I call the attention of the Minister of Railways to the situation arising out of the strike by the loco running staff of the Railways,